## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CORAM:

Present:

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

C.P No. 18/(MAH)/2017 M.A. No.96/2017=

SHRIM, K. SHRAWAT

MEMBER (J)

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ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Ms. Rashmi Sunil Arora V/s. M/s. Sara Research & Developers Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE 1) Rajiv Singh, Coursel R/W Kinjal Shah for & Pratix Bhat Resp. 425 i/b Bolomon& Co

) Aditya Shiralkar, Coursel i/b Globe Law for Kesp. 1&2

3 Adv. Deep Morabia ilb Zaid S. Ansari & Associates

Advocates For Petitioner

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## ORDER

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## MA No.96/2017 in C.P. No. 18/397-398/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- In this case two applications, one is for Interim Protection and another for some amendment are on record.
- These two applications shall positively be decided on the next date of hearing.
- The Petitioner's Counsel seeks again adjournment as happened in the past. However, no further adjournment on any ground be entertained being strongly objected from the side of the Respondents.
- As far as Inspection is concerned the Learned Representative of the Petitioner has agreed to provide inspection as per the convenience of both the sides.
- Since the pleadings are complete the Petition as well as M.As. are listed for Final Hearing on 19.12.2017.

Sd/-BhaskaraPantula Mohan Member (Judicial)

, Sd/-

M.K. Shrawat Member (Judicial)

09.11.2017 ah